

(6)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BE
AT HYDERABAD

CP.5 of 1995 in
OA.489/93

decided on 16-2-95

1. J.S. Surjuse
2. A. Kishorekumar
3. Kannayya
4. M. Diwakar
5. Ravikumar B.

: Petitioners

versus

1. Sri K.R.Nambiar
Secretary, min.of Defence
Govt. of India, Sena Bhavan
New Delhi

2. Lt. Gen. J.S. Ahluwalia, PVSM
Director General of EME
New Delhi 110011

3. Brigadier I.S. Kahai, V.S.M,
Commandant, Hq-1, EME Centre
Secunderabad 500010

: Respondents

Counsel for the petitioners

: K. Sathyanarayana /ao
Advocate

Counsel for the Respondents

: N.R. Devaraj,
SC for Central Govt.

CORAM

HON. JUSTICE MR. V. NEELADRI RAO, VICE CHAIRMAN

HON. MR. R. RANGARAJAN, MEMBER (ADMN.)

(7)

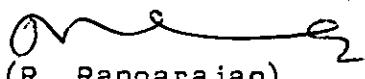
Judgement

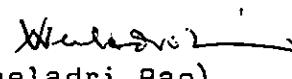
(As per Hon. Mr. Justice V. Neeladri Rao, Vice Chairmnna)

Heard Sri K. Sathyanarayana, learned counsel for the applicants and Sri N.R. Devaraj, learned counsel for the respondents.

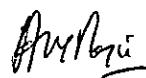
2. The learned standing counsel for the respondents produced letter No.00745/131/EME Civ-3/87-~~CC~~/95/D(Civ.I) dated 8-2-1995 addressed by the Ministry to the Chief of the Army Staff and ^{Submitted that} in pursuance of the same necessary orders were issued in fixation of the pay in the pay scales referred to in the judgement in OA.489/93 and the necessary payments will be made shortly.

3. Accordingly, the CP had become infructuous. As such it is dismissed. No costs.


(R. Rangarajan)
Member (Admn)


(V. Neeladri Rao)
Vice Chairman

dated : February 16, 95
Dictated in Open Court


Deputy Registrar (J) CC
1578

To

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1. Shri K.R.Nambiar, Secretary, Ministry of Defence, Govt. of India, Sena Bhavan, New Delhi.
2. Lt.Gen.J.S.Ahluwalia, PVSM Director General of EME Army Headquarters, DHQ PO, New Delhi-11.
3. Brigadier I.S.Kahai, V.S.M.Commandant, Hq-1, EME Centre, Secunderabad-10.
4. One copy to Mr.K.Sathyanarayana, Advocate, 3-6-498, Himayatnagar, Hyd.
5. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

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